

CENTRAL ADMINISTRATIVE TRIBUNAL
 ERNAKULAM BENCH
O.A.No.348/11

Dated this the 30th day of March 2012

CORAM:

HON'BLE Mr.K.NOORJEHAN, ADMINISTRATIVE MEMBER

- 1 T.Nalini, W/o P.Gireesh, Primary Teacher,
 Kendriya Vidyalaya No.I, Calicut.
 Residing at Anusree, Narakassery Paramba,
 Puthiyangagi P.O, Calicut-21.
- 2 M.Premachandran Nair, S/o Madhavan Nair,
 Primary Teacher, Kendriya Vidyalaya No.I,
 East Hill, Calicut - 673 005. Residing at
 Sangam, Kanhirar Vayal, Karaparamba Post, Calicut-673010.
- 3 Kumari I.S Anitha, W/o Nirmalan Nair T,
 Primary Teacher, Kendriya Vidyalaya Army Cantt,
 Pangode, Thirumala P.O, Trivandrum, R/o Swathiram.,
 22 Greendale, Mudavanmugal, Poojappura, Trivandrum.
- 4 Prasanna Kumari I, W/o Jayachandran A,
 Primary Teacher, Kendriya Vidyalaya Army Cantt,
 Pangode, Thirumala P.O, Trivandrum, R/o Praja,
 TC.8/1580(1) Thirumala P.O, Trivandrum,-695006

Applicants

(By Advocate Mr.T.C.Govindaswamy)

Vs

- 1 Kendriya Vidyalaya Sangathan,
 18, Institutional Area, Shahid Jeet Singh Marg,
 New Delhi - 110 016 - through its
 Joint Commissioner (Admn.).
2. The Commissioner,
 Kendriya Vidyalaya Sangathan, No.18, Institutional
 Area, Shahidjeet Singh Marg, New Delhi-110016

...Respondents

(By Advocate M/s.Iyer & Iyer)

This application having been heard on 30th March 2012 and the
 Tribunal on the same day delivered the following :-

ORDERHON'BLE Mrs.K.NOORJEHAN, ADMINISTRATIVE MEMBER

The applicants are presently working as Teaching Staff of the Kendriya Vidyalaya Sangathan at their respective places as shown in the cause title. They are aggrieved by the alleged arbitrary and illegal transfer guidelines for teachers up to P.G.T and others published by the respondents which came into effect from 1.4.2011. Even though actually none of them is transferred, they apprehend that there is every chance of the applicants being transferred according to the new guidelines, which in their opinion are arbitrary.

2 In O.A.528/11 and connected matters, this Tribunal has already directed that in case representation are filed by the applicants therein, the same shall be considered and disposed of in accordance with law. Therefore, following the said decision without rendering any finding on the merit of the case, this O.A is disposed of by directing the applicants to submit representations to the Commissioner of Kendriya Vidyalaya Sangathan listing out their grievances against the transfer guidelines, which he may consider and issue a speaking order to the applicants within a period of three months from the date of receipt of the representations. There shall be no order as to costs.

(Dated 30th March 2012)


K.NOORJEHAN
ADMINISTRATIVE MEMBER

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